press correspondent in New Delhi, after to the fact that the Chief Minister of hearing of his son's killing, rushed to Orissa has already admitted that DG not be able to see his son. The sitting and also he has already Chief Justice of Orissa High Court was some of the actions of DG Police. So I also approached but of no avail.

ed Aloka's body was totally false and and take action according to the law. fabricated as there had been attempts by the relatives to get the body.

Now the question arises, who identified the dead body and where the post-mortem was done and what was the finding? Who gave the Mukhagani, according to Hindu customs, at the time of cremation?

behind lies to cover up their misdeeds by issues were debated and decided upon, I not handing over the dead body to the must say, in a true spirit of comradeship bereaved family. It shows that the conviolated. The police had no right to dispose of the dead boy in this shameful manner. responsible for such misdeeds.

I would urge upon the Government, especially those who preach value-based politics, to enquire into the matter and take suitable action against the DG Police for not handing over the dead body to bereaved family. In this connec-

His bereaved father, Shri Kesaya Samal, tion, I would like to draw your attention Cuttack on the next morning but could Police should have taken prompt action disapproved of would urge upon the Government, especially the Home Ministry, to place the The police statement that nobody claim- DC Police under suspension immediately

> KUMARI SUSHILA TIRIA: associate myself with this.

## Valedictory Remarks

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Hon. Members, the last task is a sweet task. You must have experienced a very The administration is taking shelter exciting Session in which many important and I wish that our political fellowship stitutional provision has been clearly and national bond of unity would become stronger further as we move on. I extend and record my sense of thanks from the The DG Police, Orissa, was Chair to this august House, to all the hon. Members as well as to the staff attached to this House.

The House now stands adjourned sine

The House then adjourned sine die at forty-eight minutes past · nine of the clock.